

ent and resentment among the people. In the interest of litigant public for justice to reach earlier and cheaper, it is highly imperative that a bench of the Orissa High Court is established at Sambalpur without further delay.

[Translation]

(x) Need to set up new Propellant Factory in Warangal City of Andhra Pradesh to remove backwardness of area

SHRI C. JANGA REDDY (Hanamkonda): We can divide Andhra Pradesh into three regions, namely, Telengana, Rayal Sema and Coastal Andhra. Telengana is a very backward area. The farmers are very unhappy in this region because of the lack of irrigation facilities. A big irrigation project was taken up on the Godavari river but it has not improved the situation as water has still not reached the fields. Similarly, Government has not set up any large-scale industry at Warangal. Warangal is a large city. Regarding education, medical facilities etc. it stands only next to Hyderabad in importance. Still it is economically backward. The old textile mill located here is running at a loss. Threats are being issued to close down the mill. The educated youths are taking to violence on account of unemployment and are involved in violent activities taking place in Karimnagar, Warangal, Adilabad and other districts. The people and the Government are both harassed due to it. In order to nip the violence, several crores are being spent but there are little chances of it being reduced. Violence can be put to an end only by providing employment to these youths. The Police will not be able to solve the problem of violence.

The Central Government has a proposal to set up a new Propellant Factory. The Economic and Statistical Experts Committee has also conducted a survey of the area and has recommended that it should be established at Warangal. Earlier also recommendation was made to set up a coach factory in this area but later the pro-

ject was shifted to Punjab for the sake of national unity. But if the new Propellant Factory is not established at Warangal, the people will be forced to launch an agitation. The Government should take an early decision in regard to setting up of the new Propellant Factory at Warangal so that the agitated people are quietened and the unemployed youths may entertain hopes of getting employment.

[Translation]

(xd) Need to set up the proposed Fruit Research and Development Institute in hilly region of Uttar Pradesh like Ranikhet, Doonagiri, Jalana or Champawat

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, there is a proposal to set up an institute during the Seventh Five Year Plan period for research and development of fruits grown under temperate climatic conditions.

Such fruits are grown mainly in the hill areas of Himachal Pradesh, Jammu and Kashmir and Uttar Pradesh. Horticulture Universities and Research Centres are functioning in both the places excepting Uttar Pradesh.

Therefore, the Ministry of Agriculture is requested to set up the proposed institution in one of the hill areas of Uttar Pradesh like Ranikhet, Doonagiri, Jalana or Champawat.

SUSPENSION OF PROVISO TO RULE
66

11.31 hrs.

[English]

THE MINISTER OF HOME AFFAIRS
(S.BUTA SINGH): I beg to move:

"That this House do suspend the proviso to rule 66 of the Rules of

[S. Buta Singh]

Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Goa, Daman and Diu Reorganisation Bill, 1987 and the Constitution (Fifty-Seventh Amendment) Bill, 1987 in as much as they are dependent on each other."

MR. SPEAKER: The question is:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Goa, Daman and Diu Reorganisation Bill, 1987 and the Constitution (Fifty-Seventh Amendment) Bill, 1987 in as much as they are dependent on each other."

The motion was adopted.

11.32 hrs.

GOA, DAMAN AND DIU REORGANISATION BILL

AND

CONSTITUTION (FIFTY-SEVENTH) AMENDMENT BILL

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I beg to move.

"That the Bill to provide for the reorganisation of the Union territory of Goa, Daman and Diu and for matters connected therewith, be taken into consideration."

"That the Bill further to amend the Constitution of India be taken into consideration."

MR. SPEAKER: Motion moved:

"That the Bill to provide for the

reorganisation of the Union territory of Goa, Daman and Diu and for matters connected therewith be taken into consideration."

"That the Bill further to amend the Constitution of India be taken into consideration."

SHRI C. MADHAV REDDI (Adilabad): I rise to welcome the decision of the Government to confer statehood to Goa.

The Bill conferring statehood to Goa was before us for the last three days. And I found that even in this Bill, in spite of the fact that there was a lot of time at the disposal of the Government there were certain defects which crept in. We find that in the case of Arunachal Pradesh Bill when it was passed in the last session, the opposition remarked that the Bill was drafted in a hurry and there were lot of mistakes in the Bill. And as a proof, today we have a Bill for amending the Arunachal Pradesh Statehood Bill. Here again I find some defects. But before I go into it I would like to remark that we welcome that Daman and Diu should be constituted a separate district and there will be a representation to this area in the House of the People. In other words, the strength of the House of the People will be increased from 544 to 545. We are not sure whether it is the intention of the Government that they want to increase the strength of the Lok Sabha to 545. We are not very clear about it. As far as the Rajya Sabha is concerned, Goa is going to have one seat in Rajya Sabha and we welcome it.

While speaking on this subject, I would like to draw your attention to certain developments which are taking place in the North-East region. There are boundary disputes between the States and the Union Territories, between the State of Assam and the State of Arunachal Pradesh....(Interruptions).

MR. SPEAKER: Arunachal Pradesh

* Moved with the recommendation of the President.